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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/192/2016
NAME OF THE PETITIONER(S) : S.Devaraj & Another
NAME OF THE RESPONDENT(S) : Seventh Vision India Pvt Ltd & 14 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. B. Dharmaraj
for Ramaniashankar

— Counsel for R1, R3, R7, R10, R13, R15

B. Dharmaraj

2. D. PERUMAN SARANYAN. Counsel for petitioners

D. Peruman Saranyan

ORDER

Counsel for petitioner present. Counsel for R1 to R3, R7 to R10, and R13 to R15 present and sought some time to file vakalat on behalf of R12. Counsel for petitioner has filed an affidavit showing proof of notice sent to R4 to R6. He further stated that notices were returned "unclaimed" by R4 to R6. Notices were sent to the addresses shown in the petition. Having gone through the contents of the affidavit and submission of the counsel for petitioner, we are satisfied that service of notice on R4 to R6 is held sufficient. No representation on behalf of R4 to R6. They are set ex parte. Time is enlarged for completion of the pleading. Put up on 03.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)